

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHEBA MARINE ENGINEERING PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Sheba Marine Engineering Private Limited
2.	Date of incorporation of corporate debtor	October 14, 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U74900TN2014PTC097690
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: NO. 46 Thenbazar Post, Villupuram, Thindivanam, Tamil Nadu, India, 604001
6.	Date of closure of Insolvency Resolution Process	December 13, 2024 (Date of order of Liquidation)
7.	Liquidation commencement date of corporate debtor	December 13, 2024 (Copy of the Order uploaded on NCLT portal on December 17, 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana – 500018 Email: prakulthadi@hotmail.com ; cirp.shebamarine@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 470/12, II Floor, HIG-1, Block-5, Baghlingampally, Hyderabad – 500044 Email: cirp.shebamarine@gmail.com
11.	Last date for submission of claims	January 16, 2025 (i.e., thirty days from the date Order is uploaded on NCLT Portal)

Notice is hereby given that the National Company Law Tribunal, Chennai Bench, Court-I has ordered the commencement of liquidation of Sheba Marine Engineering Private Limited on December 13, 2024 (Copy of the Order uploaded on NCLT portal on December 17, 2024) in IA(IBC)(LIQ)/35/CHE/2024 in CP(IB)/61/CHE/2023.

The stakeholders of Sheba Marine Engineering Private Limited are hereby called upon to submit their claims with proof on or before January 16, 2025 (i.e., thirty days from the date Order is uploaded on NCLT Portal), to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: December 20, 2024
Place: Hyderabad

Sd/-

Mr. Prakul Thadi

Liquidator of Sheba Marine Engineering Private Limited

Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806



Manappuram Home Finance Ltd
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN: U56923KL2010PC039179, Unit 301-315, 3rd Floor, A Wing, Karukula Wall Street, Andheri-Kurla Road, Andheri East, Mumbai-400093

POSSESSION NOTICE
(For Immovable Property)

Whereas the undersigned being the Authorized Officer of Manappuram Home Finance Ltd (MHOFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFESI) Act, 2002 and in exercise of powers conferred under section 13(1) read with rule 3 of the said Act, issued demand notice to the borrower to repay the amount due on the secured assets in the event of default in the repayment of the secured assets, the undersigned hereby gives notice to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on her under section 13(1) of the said Act and the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned herein below for the benefit of the secured assets.

Sr. No.	Name of Borrower and Co-Borrower (Loan account number)	Description of Secured Assets in respect of which interest has been created	Date of Demand Notice sent & Outstanding Amount	Date of Possession
1.	KUNJUMMA VINAYAKUN VILLAGE VALKUN TALUK KOTTAYAM, P.O. KOTTAYAM, KERALA PIN: 686504, East Road, West Property of Valuray, South Property of Valuray, North Property of Valuray.	An extent of 2.70 Acres of land in S.No. 38/1, Block No. 29, Sub-plot 26/78, Area in Kaduthuray Grama Panchayath Kaduthuray Grama Panchayath Taluk Kottayam District, Near Paly Techno, Kottayam, P.O. KOTTAYAM, KERALA PIN: 686504, East Road, West Property of Valuray, South Property of Valuray, North Property of Valuray.	07-09-2024 & Rs.147793/-	17-12-2024

Date: 20-12-2024, Place: KERALA Sd/-Authorized Officer, Manappuram Home Finance Ltd

ICICI Home Finance
Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400050

POSSESSION NOTICE
(For Immovable Property)

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(1) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice to the borrower to repay the amount due on the secured assets in the event of default in the repayment of the secured assets, the undersigned hereby gives notice to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on her under section 13(1) of the said Act and the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/Co-Borrower (Loan Account Number)	Description of property/Description of Secured Assets	Date of Demand Notice (Rs.)	Name of Branch
1.	Neethu (Borrower), Shibu (Co-Borrower), LICHOCCO0001367048	3/429 Karmathuradu Taluk Alakkuradu Village, Ennaduvalam Re Sy No. 261/2, 2.2 Acre Sub-plot 26/78, Bounded By: North: Property of Saji, South: Property of Kappaswery, East Property of KP Babu, West: Karmathuradu Road/ Date of Possession: 18-Dec-24	18-09-2024 Rs. 16,56,188.4/-	Kochi
2.	Neethu Swin (Borrower), Shibu Chathan (Co-Borrower), LICHOCCO0001361122	3/429 Karmathuradu Taluk Alakkuradu Village, Ennaduvalam Re Sy No. 261/2, 2.2 Acre Sub-plot 26/78, Bounded By: North: Property of Saji, South: Property of Kappaswery, East Property of KP Babu, West: Karmathuradu Road/ Date of Possession: 18-Dec-24	18-09-2024 Rs. 1,14,826.28/-	Kochi

The above mentioned borrower(s)/guarantor(s) are hereby given 30 days notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this notice, as per the provisions under the Rules 2002 of Security Interest (Enforcement) Rules 2002.

Date: December 20, 2024, Place: Kochi Authorized Officer, ICICI Home Finance Company Limited

Manappuram Home Finance Ltd
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN: U56923KL2010PC039179, Unit 301-315, 3rd Floor, A Wing, Karukula Wall Street, Andheri-Kurla Road, Andheri East, Mumbai-400093

Demand Notice

Whereas the Authorized Officer of Manappuram Home Finance Ltd, having an registered office at 14/70/40, 4th Floor, Manappuram House, Valapattanam, Thiruvananthapuram-695001 and branches at various places in India, hereinafter referred to as "MHOFL" is a company registered under the Companies Act, 1956 and a Financial Institution under the meaning of sub-section (i) of clause (j) of sub-section (1) of Section 2 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter referred to as the "Act", read with Notification No. S.O. 3446, dated 18th December, 2015 issued by the Govt. of India, Department of Financial Services, Ministry of Finance, New Delhi, under rule 3 of the said Act, in exercise of powers conferred on her under section 13(1) of the said Act and in exercise of powers conferred on her under section 13(1) of the said Act, issued demand notice to the borrower to repay the amount due on the secured assets in the event of default in the repayment of the secured assets, the undersigned hereby gives notice to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on her under section 13(1) of the said Act and the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned herein below for the benefit of the secured assets.

Sr. No.	Name of the Borrower/Co-Borrower/Loan Branch	Description of Secured Assets in respect of which interest has been created	NPA Date	Date of Demand Notice	Date of Possession
1.	THARA P JAYARAJAN PNH00350012833/CALLCUT	Extent of land 2.86 Cents (1.8188 Acres) Re Sy. No. 188/2204 (Thandiparam 188/176 Documents, in Kodiyathur Panchayath, Kodiyathur Village, Kottukudi Taluk, Kottukudi District, Near Subudh Chapel P.O. THOTTUMUKKAM B.O. KERALA PIN 678535, East-Private Access, West-Property belonging to Easwary Agency, South-Property belonging to Balakrishnan, North-Property belonging to Balakrishnan	20-11-2024	22-11-2024 & Rs.218556/-	22-11-2024
2.	SAJEENA CANESE HMM00330012768/ATTINGAL	Total area measuring 1.21 Acres of land Re Sy. No.124/146, Block No. 4, Thandiparam No.804, P.O.UTJALU, KAKKAZHOM VILAGE, ANABALALUZHAR, KAKKAZHOM, TALUK-ANABALALUZHAR, EAST-ADAPPUZHAR, SOUTH-KAKKAZHOM, WEST-ADAPPUZHAR, 688005, East-Property of Maniyann, West-Property of Chentakutty, South-Property of Subban, North-Property of Subban.	20-11-2024	23-11-2024 & Rs.523541/-	23-11-2024

Notice: I, the undersigned, being the Authorized Officer of Manappuram Home Finance Ltd, hereby give notice to the borrower to repay the amount due on the secured assets in the event of default in the repayment of the secured assets, the undersigned hereby gives notice to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on her under section 13(1) of the said Act and the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned herein below for the benefit of the secured assets.

Date: 20/12/2024, Place: KERALA Sd/-Authorized Officer, Manappuram Home Finance Ltd

MUTHOOT HOUSING FINANCE COMPANY LIMITED
Registered Office: TC NO.1420747, Muthoot Centre, Puzhin Road, Thiruvananthapuram - 695 034
CIN NO - U56923KL2010PC025824, Corporate Office: 12A 01, 13th floor, Parinay Crescendo, Plot No. C-3, B-3, B-4, B-5, B-6, B-7, B-8, B-9, B-10, B-11, B-12, B-13, B-14, B-15, B-16, B-17, B-18, B-19, B-20, B-21, B-22, B-23, B-24, B-25, B-26, B-27, B-28, B-29, B-30, B-31, B-32, B-33, B-34, B-35, B-36, B-37, B-38, B-39, B-40, B-41, B-42, B-43, B-44, B-45, B-46, B-47, B-48, B-49, B-50, B-51, B-52, B-53, B-54, B-55, B-56, B-57, B-58, B-59, B-60, B-61, B-62, B-63, B-64, B-65, B-66, B-67, B-68, B-69, B-70, B-71, B-72, B-73, B-74, B-75, B-76, B-77, B-78, B-79, B-80, B-81, B-82, B-83, B-84, B-85, B-86, B-87, B-88, B-89, B-90, B-91, B-92, B-93, B-94, B-95, B-96, B-97, B-98, B-99, B-100, B-101, B-102, B-103, B-104, B-105, B-106, B-107, B-108, B-109, B-110, B-111, B-112, B-113, B-114, B-115, B-116, B-117, B-118, B-119, B-120, B-121, B-122, B-123, B-124, B-125, B-126, B-127, B-128, B-129, B-130, B-131, B-132, B-133, B-134, B-135, B-136, B-137, B-138, B-139, B-140, B-141, B-142, B-143, B-144, B-145, 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